

13.20 hrs.

**COMMITTEE ON GOVERNMENT
ASSURANCES
Fourth Report**

[*Translation*]

PROF. VIJAY KUMAR MALHOTRA (Delhi Sadar): I beg to present the Fourth Report (Hindi and English versions) of the Committee on Government Assurances.

13.20½ hrs.

BUSINESS OF THE HOUSE

[*Translation*]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing Monday, the 3rd September, 1990, will consist of:

1. Consideration of any item of Government Business carried over from today's Order Paper.
2. Consideration and passing of:
 - (a) The Constitution (72nd Amendment) Bill, 1990.
 - (b) The Constitution (70th Amendment) Bill, 1990 as passed by Rajya Sabha.
 - (c) The Constitution (71st Amendment) Bill, 1990 as passed by Rajya Sabha.
3. Discussion on the Resolution regarding increase in excise duties on motor cars.
4. Discussion on the Resolution seeking disapproval of the Indian Council of World Affairs Ordinance, 1990 and consideration and passing of the Indian Council of World Affairs Bill, 1990, as passed by Rajya Sabha.

13.22 hrs.

The Lok Sabha then adjourned for Lunch till twenty minutes past Fourteen of the Clock

The Lok Sabha re-assembled after Lunch at twenty-six minutes past Fourteen of the Clock

[MR. DEPUTY SPEAKER *in the Chair*]

MATTERS UNDER RULE 377

[*English*]

MR. DEPUTY SPEAKER: Now, let us take up Matters under Rule 377. Shrimati Jamuna.

Leaving the subject

- (i) **Need to waive off the loans upto Rs. 10,000 taken by agriculturists etc. from co-operative banks (Muk...)**

SHRIMATI J. JAMUNA (Rajahmundry): The National Front promised in its election manifesto to waive off loans upto Rs. 10,000 taken by agriculturists, artisans etc. In practice, the loan waiver scheme has been extended to the nationalised banks only with a number of conditions.

The bulk of the loans are from the co-operative banks. The Union Government has been asking the State Governments to bear the 50% financial burden in waiving off the co-operative banks' loans. It is a moral binding on the Government to implement the loan waiver scheme *in toto* including the loans from the co-operative sector.

I request the Government to waive all the co-operative loans without involving the State Governments.

- (ii) **Need for early solution to the agitation of Advocates of lower courts in Delhi in the interest of litigant public.**

SHRI J. P. AGARWAL (Chandni Chowk): The Advocates of lower courts in Delhi have been on agita-